

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.32/99

Wednesday, this the 1st day of December, 1999.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

S. Venugopal, S/o M.N. Sivaraman Nair,
Temporary Status Mazdoor,
Office of the Divisional Engineer (Stores),
CTST, Cochin-20.

By Advocate Mr M.R. Rajendran Nair.

...Applicant

Vs.

1. The General Manager, Telecom,
Ernakulam.
2. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum.

...Respondents

By Advocate Mr Govindh K. Bharathan, Sr.CGSC.

The application having been heard on 1.12.99,
the Tribunal on the same day delivered the
following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

Applicant seeks to declare that he is entitled
to be regularised as Group-D with effect from 1.4.96
and to direct the respondents to regularise his services
as Group-D with effect from the said date.

2. When the O.A. was taken up, learned counsel
appearing for the applicant submitted that it is suffice
to permit the applicant to submit a representation to
the 1st respondent and to direct the 1st respondent to
consider the same and pass appropriate orders within
a time frame.
3. Learned counsel appearing for the respondents
submitted that there is no objection in adopting such
a course.

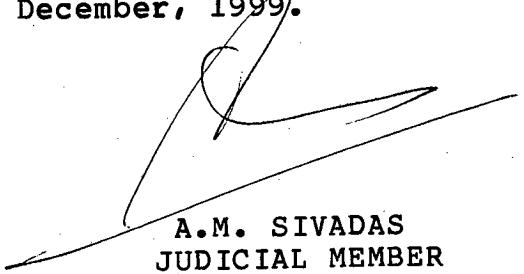
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4. Learned counsel appearing for the applicant submitted that submission of a fresh representation has become necessary though the applicant has submitted a representation earlier, since in the earlier representation the relief was sought with effect from 1.4.96 whereas, he is entitled to get the relief only with effect from 1.4.98 as per the clarificatory order dated 3.7.92 which is marked as R1A.

5. Accordingly, the applicant is permitted to submit a representation to the 1st respondent within 3 weeks from today. If such a representation is received, the 1st respondent shall consider the same and pass appropriate orders within 3 months from the date of receipt of the representation.

6. The Original Application is disposed of as above. No costs.

Dated the 1st of December, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure R1A, Photo copy of the clarification regarding the regularisation of Part Time employees No.ST/II/63-3/Gen-92 dated 3.7.1992.